

Shri Mohiuddin (Hyderabad City): May I point out, Sir, that the time allotted by the House is over and it is half past two? The private Members' time begins now. There is no necessity to move a formal motion like this. Automatically the Bill stands adjourned.

Pandit Thakur Das Bhargava: My hon. friend is evidently wrong. He does not seem to realise that it is, after all, in the hands of the House and the Chair to extend the time. If the House wants to continue the debate, it can go on with the business of the House before it.

Mr. Chairman: Once it has been decided by the House, and the time limit has been fixed by the House and the House is going beyond that limit, it is better to have a motion like that.

Shri A. C. Guha: May I make one suggestion that if the debate on this Bill is adjourned now, will the House take it up after five o'clock?

Several Hon. Members: No, Sir.

Mr. Chairman: What is the opinion of the House on this amendment to the motion?

Pandit Thakur Das Bhargava: I have to submit that unless we see the wording of the amendment, we will not be in a position to say whether it would be acceptable or not. I can assure the hon. Minister that we will dispassionately consider it.

Mr. Chairman: For the present, we may just leave it there, and during the course of our discussion on the Private Members' Resolution, the hon. Minister and his colleagues may draft some amendment and show it to the movers of the amendments. If there be some agreement on that.....

Several Hon. Members: No, no.

Mr. Chairman: The Ministry is also hard pressed for time. If the House at that stage, before five o'clock, so

desires, it can sit up for another 15 minutes or thirty minutes. That is not being put now.

Pandit Thakur Das Bhargava: I very respectfully submit that the amendment which is sought to be made involves a very complicated question of law and all the relevant provisions, sections 518. to 520, of the Criminal Procedure Code and section 110 of the Evidence Act and after provisions of Sea Customs Act will have to be gone into. The matter must be thought out. It is a very important question not only in relation to this Bill but also with regard to many other Bills of this nature.

Mr. Chairman: So, the main motion remains.

The question is:

"That the debate on the Bill be adjourned."

The motion was adopted.

Shri A. C. Guha: When will it be taken up, Sir? It will have to be decided also.

Mr. Chairman: That can be decided later on.

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): Sir, may I move my Bill? It won't take more than three minutes.

Several Hon. Members: No.

Mr. Chairman: The House is not inclined.

Order, order; it is now 2-30, past 2-30 rather. We shall now take up Private Members' Business.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS.

TWENTY-SIXTH REPORT

Shri Altekar (North Satara): I beg to move:

"That this House agree with the Twenty-sixth Report of the

[Shri Altekari]

Committee on Private Members' Bills and Resolutions presented to the House on the 6th April, 1955."

This is in connection with the allotment of time for the resolutions that are to be discussed today and the proposal is for the allotment of two hours for each of these resolutions. I commend the Report for the acceptance of this House.

Mr. Chairman: The motion is:

"That this House agrees with the Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th April, 1955."

The motion was adopted.

RESOLUTION RE POLITICAL PENSIONS

Dr. Ram Subhag Singh (Shahabad South): I beg to move:

"This House is of opinion that all political pensions granted under the British regime in India as rewards for services rendered to the British be forthwith terminated."

I think that there should not be any controversy on this resolution because this is in regard to pensions to those persons who had rendered very faithful service to the British Government. In other words, it is in regard to those who had acted as traitors to this country. I think it should not have been put to my lot to move this resolution. In my opinion, this resolution should have been moved by the Government and moved long ago. It should have been moved immediately after the achievement of freedom, that is in August, 1947.

It does not matter what the amount involved is or what amount of money is given as political pension to the pensioners now. But it does

matter why any amount of money is given to them as political pensioner now. Because, these people and those who got these pensions, either they or their forefathers had acted as traitors to this country. I do not want to say anything against anybody which may be personal. I do not want to say any thing even against the Englishmen because they have now gone from here for ever. But, I do not intend to hide any facts and the facts are that in order to perpetuate or establish their rule, the Englishmen had tried to create Quislings and traitors in India by giving grants of land, rewards and pensions etc. In that way they created hoards of persons in all the provinces of India and the persons who own very big landed property got those lands from the Government of India at that time as grants. They got them either from the East India Company or the successor government of the East India Company. By that policy of granting lands and pension, the British Government and the East India Company, created Quislings in the people, who acted as such and encouraged the Indians most of whom were practically rulers or who belonged to the ruling family or some of whom were in big posts etc. In that way, they encouraged the establishment of British rule in this country.

Anybody who was inclined at that time to think in terms of freedom or independence was practically annihilated by those Quislings or the East India Company or the Government of India of the time. By this means, those who tried to keep this country free or who tried to maintain their independence or the independence of this country were destroyed through the agency of these Quislings who are at present getting pensions from the Government of India.

I think it is an insult to the nation that this independent Government of ours, this popular Government of ours, which has got the 100 per cent